



Government of Jammu and Kashmir
Home Department,
Civil Secretariat, J&K
Srinagar/Jammu

**.*

NOTIFICATION

Jammu, the 27th April, 2017

SRO 199 Whereas, the Government vide notification SRO-403 dated 20th November, 2007, appointed Additional District and Sessions Judge, Jammu as an Arbitrator to make an award in respect of land measuring 685 Kanals 11 Marlas comprising khasra numbers shown in Annexure-"A" to this notification situated at Village Kharian, Tehsil R.S Pura, District Jammu within a period of four months; and.

Whereas, the said Arbitrator failed to complete the proceedings within the prescribed time to make an award; and.

Whereas, the Government in supersession of SRO-403 dated 29-11-2007 appointed Additional District and Sessions Judge, Jammu as an Arbitrator, vide SRO-51 dated 18-02-2016, to make an award within a period of four months in respect of the said dispute; and.

Whereas, the said Arbitrator requested for extension of time for another term enabling him to complete the Arbitration proceedings and make an award; and

Whereas, Government having considered the matter is of the opinion that extension in the term of arbitrator needs to be granted.

Now, therefore, in exercise of powers conferred by sub-rule(1) of rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, the Government hereby direct that the time for making the award shall and shall always be deemed to have been extended and the Arbitrator shall give his award within a period of four months positively from the date of issuance of this notification and no further extension shall be granted henceforth.

By Order of Government of Jammu and Kashmir.

Sd/-
(R.K Goyal) IAS,
Principal Secretary to the Government,
Home Department

Dated:- 27-04-2017

No. Home/CL-91/NOC/2006

Copy to the:-

1. Chief Secretary, Civil Secretariat, J&K.
2. Principal Secretary to Hon'ble Chief Minister, J&K.
3. Principal Secretary to Hon'ble Governor.
4. Divisional Commissioner, Jammu.
5. Secretary to the Government Department of Law, Justice and Parliamentary Affairs(w.7.s.c).
6. Deputy Commissioner, Jammu.
7. Additional District and Sessions Judge, Jammu with request to intimate reasons, for being unable to complete the proceedings within the time frame as laid down in SRO-51 dated 18-02-2016.
8. Director Defence Estates, P.O Satwari, Jammu.
9. Private Secretary to Principal Secretary(Home)
10. General Manager, Ranbir Government Press, Jammu.
11. Office Records file.....

(Mushtaq Ahmad) KAS,
Deputy Secretary to the Government,
Home Department

29/4/17
24/4/17

